

ITEM NO.12

COURT NO.10

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30192/2015  
(Arising out of impugned final judgment and order dated 24-11-2014  
in WPC No. 4529/2014 passed by the High Court of Delhi at New  
Delhi)

DELHI DEVELOPMENT AUTHORITY THROUGH ITS VICE CHAIRMAN Petitioner(s)  
VERSUS

AMITA MEHTA &amp; ORS.

Respondent(s)

WITH

SLP (C) No. 38290/2016 (XIV)

SLP (C) No. 30198/2015 (XIV)

SLP (C) No. 30142/2015 (XIV)

SLP (C) No. 30128/2015 (XIV)

SLP (C) No. 30203/2015 (XIV)

SLP (C) No. 31678/2015 (XIV)

SLP (C) No. 17324/2016 (XIV)

SLP (C) No. 22527/2015 (XIV)

SLP (C) No. 4705/2016 (XIV)

SLP (C) No. 27389/2015 (XIV)

SLP (C) No. 27383/2015 (XIV)

SLP (C) No. 34787/2015 (XIV)

Date : 23-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Ms. Rachana Srivastava, AOR  
Ms. Monika, Adv.  
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M/S. Saharya &amp; Co., AOR

For Respondent(s) Ms. Anu Gupta, AOR

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Mr. B.V. Balram Das, Adv.

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Mr. Abhishek Yadav, Adv.

Mr. E. C. Agrawala, AOR

Mr. Rabin Majumder, AOR

Mr. Kedar Nath Tripathy, AOR

Mr. Mohit D. Ram, AOR

UPON hearing the counsel the Court made the following

O R D E R

List in the month of January, 2018 along with SLP(C)  
NO.10742 of 2008.

(USHA RANI BHARDWAJ)  
AR CUM PS

(JAGDISH CHANDER)  
BRANCH OFFICER